## Notification No. 56/2001-Central Excise (N.T)

In pursuance of rule 7 of the Central Excise (No.2) Rules, 2001, the Board hereby notifies the proper forms for the purposes of this rule, namely: -

## "FORM B-2

## **GENERAL BOND (SURETY/SECURITY)**

General Bond with surety/security for provisional assessment of goods to excise duty

(Rule 7)

|  | I/Weofof.   | hereinafter called "the obligation   | or(s)"   |  |
|--|---|--|--|--|
| For<br>security<br>bond<br>For<br>Security<br>Bond<br>For<br>surety<br>bond<br>bonly<br>For<br>security<br>bond<br>bonly | and of  | hereinafter called "the surety(ies   | )"/  |  |
|  | ofrupees to be paid   | my/our respective heirs, executors/a   | vill and truly to be made/ I/We jointly and  |  |
|  | (hereinafter called "the President" in payment will and truly to be made, I/  | n the sum ofrupees to be<br>We jointly and severally bind myself/o   | nd firmly bound to the President of India e paid to the President of India for which burselves and my/our respective heirs/s by these presents; Dated thisday  |  |
|  | manufactured/cured/warehoused by information as regards value/descritests in respect thereof or otherwise   | ption/quality or of proof thereof or for   | e to time could not be made for want of full<br>the non-completion of the chemical or other<br>it the he should make provisional assessment  |  |
|  | sum of  | pees in cash (the securities as herein<br>endorsed in favour of the President ar<br>ner, Assistant Commissioner, Super<br>obligor has furnished such guarantee<br>The condition of this bond is that if th | nd accepted on his behalf by the intendent of Central Excise/ namely by depositing with the Commissioner the e obligor and his representative observe all the thereto as may be issued from time to time |  |
|  | And whereas the obligor(s) has /ha  | ve furnished such guarantee by depo-<br>nissioner of Central Excise the cash/s   | siting with the Assistant Commissioner of securities/bank guarantee as   |  |
|  | 2001 or the provisions of other rules   |  | visions of the Central Excise(No.2) Rules,<br>1944 (1 of 1944) and all such amendments<br>rovisional assessment of duty  |  |
|  | provisional assessment to duty as s   | shown by the Central Excise records, est, if any, within ten days of the date of   | e demandable on the goods removed after<br>be duly paid into the treasury to the account of<br>of demand thereof being made in writing by  |  |
|  | OTHERWISE and on breach or failt and virtue:  | ure in the performance of any part of t  | his condition, the same shall be in full force   |  |
|  | Provided always that the liability of the surety hereunder shall not be impaired or discharged by reason of any time being granted or any forbearance, act or omission of the Government (whether with or without the knowledge or the consent of the surety) in respect of or in relation to the obligation and condition to be performed or discharged by the obligor(s) nor shall it be necessary to sue the obligor(s) before suing the surety for amounts hereunder; |  |  |  |
|  | AND the President shall, at his option, be competent to make good all the loss and damages from the amount of the security deposit or by endorsing his rights under the above-written bond or the both;   |  |  |  |
|  | I/We further declare that this bond is given under the orders of the Central Government for the performance of enact in which the public are interested.  |  |  |  |
|  | In these presents the words imposing singular only shall also include the plural and vice versa where the context so requires;  |  |  |  |
|  | IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s  |  |  |  |
|  | surety (ies).   | Signature(s) of obligor(s).  |  |  |
|  |   | Date :   |  |  |

| Signature(s) of obligor(s). |            |  |
|-----------------------------|------------|--|
| Date :                      |            |  |
| Place :                     |            |  |
| Witnesses                   |            |  |
| (1) Name and Address        | Occupation |  |
| (2) Name and Address        | Occupation |  |
| Date                        |            |  |
| Place                       |            |  |

| Signature(s) of surety (ies). |                  |            |  |  |
|-------------------------------|------------------|------------|--|--|
| Date                          | e:               |            |  |  |
| ∕Vitr                         | nesses           |            |  |  |
| (1)                           | Name and Address | Occupation |  |  |
| 2)                            | Name and Address | Occupation |  |  |

| Accepted by me thisday of(month) | (year)   |
|----------------------------------|--|
|                                  | of Central Excise, (Designation)               |
|                                  | for and on behalf of the President of India.". |
| F.No. 212/05/2001-CX.6           |  |
|                                  | (P.K. Sinha)                                   |
|                                  | Under Secretary to the government of India     |